

FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) For the attention of the creditors of M/s. NEPTUNE INFLATABLES LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	M/s. NEPTUNE INFLATABLES LIMITED
2. Date of incorporation of corporate debtor	04/08/1983
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Chennai
4. Corporate identity number / Limited Liability identification No. of corporate debtor	U27209TN1983PTC010225
5. Address of the Registered Office and Principal Office (if any) of corporate debtor	5/259, Old Mahabalipuram Road, Thoraipakkam, Chennai-600 096.
6. Insolvency commencement date in respect of corporate debtor	01.02.2022
7. Estimated date of closure of insolvency resolution process	31.07.2022 [Being 180 days from Insolvency commencement date]
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. MudappalurVariethGangadharan IBBI/PA-001/IP-P00438/2017-2018/10761
9. Address and e-mail of the interim resolution professional, as registered with the Board	Mr. MudappalurVariethGangadharan M.V Gangadharan & Associates, Chartered Accountants, No.341, 6th Floor, Fountain Plaza, Pantheon Road, Chennai - 6000 08 e-mail: mvgfca@gmail.com Ph.No:93810-20638
10. Address and e-mail to be used for correspondence with the interim resolution professional	
11. Last date for submission of claims	15.02.2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NIL
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in → Quick Links → Downloads → IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 .
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Neptune Inflatables Limited on 01.02.2022. The creditors of M/s. Neptune Inflatables Limited are hereby called upon to submit their claims with proof on or before 15.02.2022 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.	
Date: 03.02.2022 Place: Chennai (Mr. Mudappalur Varieth Gangadharan) Name and Signature of Interim Resolution Professional	

NEPTUNE INFLATABLES PRIVATE LIMITED
IN CIRP-NCLT CHENNAI
Resolution Professional
Mudappalur Varieth Gangadharan
IBBI/PA-001/IP-P00438/2017-18/10761
341, 6th Floor, Khaleel Shirazi Estate,
(Fountain Plaza), Pantheon Road,
Egmore, Chennai - 600 008.

PUBLIC ANNOUNCEMENT ON 04/02/2022 IN BUSINESS STANDARD